

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10490/2023
(Arising out of impugned final judgment and order dated 25-05-2023
in CRLA No. 8093/2008 passed by the High Court of Judicature at
Allahabad)

DINESH KUMAR YADAV

Petitioner(s)

VERSUS

KRISHNA KUMAR & ORS.

Respondent(s)

(IA No. 160389/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 160387/2023 - EXEMPTION FROM FILING O.T.)

Date : 25-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Aviral Kashyap, AOR (V.C.)
Ms. Sasmita Tripathy, Adv.
Ms. Goutami Budhapriya, Adv.

For Respondent(s) Mr. Santosh Kumar, Adv.
Ms. Sadhana Madhavan, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Alabhya Dhamija, Adv.
Mr. Vivek Mishra, Adv.
Ms. Neelam Singh, AOR

Mr. Ajay Kumar Mishra, A.G. U P, Sr. Adv.
Mr. Garvesh Kabra, AOR
Ms. Charu Singhal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the
respondent(s) prays for and is granted four weeks'
time to file counter affidavit. List thereafter.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

